

### **Exploration of Mineral Resources Reserves in the Country**

525. SHRIMATI JAYANTI PATNAIK: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have a proposal to lay emphasis on the exploration of mineral resources reserves in the country during the Sixth Plan period;

(b) whether Government are aware of the fact that more than one-third of the abundant mineral resources of Orissa still remain unexplored;

(c) if so, the steps proposed to be taken by Government for the exploration of mineral reserves of Orissa expeditiously; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) Due emphasis has been laid on exploration of mineral resources in the country during the Sixth Plan period.

(b) Mineral exploration is a continuous process and mineral resources can always be expected to be located by mineral investigations. However, it is difficult to foretell precisely the quantum of mineral resources in the unexplored areas.

(c) and (d) During the current field season (October 1981 to September 1982), the Geological Survey of India proposes to carry out investigations for manganese ore, limestone, bauxite, graphite, chromite, base metals, tin, coal, gold and precious & semi-precious stones. The Department of Mining & Geology of the Government of Orissa has also drawn up plans for exploration of mineral resources in the State. The mineral exploration activities of the

Geological Survey of India are discussed in the State Geological Programming Board which is convened by the State Government. This ensures co-ordination of activities of the Geological Survey of India and the Department of Mining & Geology of the State Government.

### **Central Government Employees Consumer Cooperative Society Limited**

526. SHRI SHEO SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 5103 on 25th March, 1981 re: Central Government Employees Consumer Cooperative Society and state:

(a) whether the recommendations of the Consulting Agency have since been considered if so, with what action and details; and

(b) whether copies of the bye-laws conforming to the provisions of the Delhi Cooperative Societies Act, 1972, report if the Consulting Agency and the recommendations made thereby, annual report with audited statement of accounts will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Some of the recommendations of the Consultancy and Promotional Cell of the National Consumers Cooperative Federation in regard to streamlining the functioning of the Society and financial assistance have been given effect to and certain others are yet to be considered by the Government. As a result of the various measures taken, the Society is expected to make substantial profits in the year 1981-82.

(b) The bye-laws of the Society are, by and large, in conformity with the provisions of the Delhi Cooperative Societies Act, 1972. During the audit of the accounts of the Society for 1980-81, the auditors have pointed out an anomaly in the bye-laws relating to

allocation of profits to the Reserve Fund. This anomaly is proposed to be removed by amendment to the bye-laws at the general body meeting of the Society which will take place on 5th March, 1982. An upto date copy of the bye-laws of the Society will be laid on the Table of the House thereafter. The Annual Report, and the Audited Statement of Accounts for the year 1979-80 were laid on the Table of the House on 8th May, 1981 and the same for 1980-81 will be laid on the Table of the House during the current session.

### Setting up of Entrepreneurial Board

527. SHRI K. RAMAMURTHY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state the steps taken to set up the following:

(i) Entrepreneurial Board to link underemployed and unemployed scientists and technologists and under utilised credit facilities;

(ii) Biotechnology Board to coordinate research in genetic engineering and to lessen the use of oil, pesticides, fertilisers etc.; and

(iii) Consortium of survey organisations for indentifying the areas of under exploited development potential?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH):

(i), (ii) and (iii) Entrepreneurship Board and Biotechnology Board have since been set up vide DST Resolution Nos. F. 200019/1/82-Admn. I dated 18-1-1982 and F. 20019/2/82-Admn. I dated 18-1-1982 respectively. Copies of which have already been placed on the Table of the House on 19-2-1982. It is also envisaged to set up a Consortium of Survey Organisations for the exploitation and optimum utilisation of the natural resources of the country.

### Diversion of Fund By States for non-Plan Schemes

528. SHRI RAL KRISHNA WASNIK:

PROF. AJIT KUMAR MEHTA:

SHRI B. D. SINGH:

Will the Minister of PLANNING be pleased to state:

(a) whether it has come to the notice of the Planning Commission that some of the States are diverting plan funds for non-plan schemes;

(b) what are the names of such States and the extent of amount so diverted by them; and

(c) the action taken by the Planning Commission in this regard to ensure that plan-funds are not diverted for non-plan schemes?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). From the information made available by the States except West Bengal, no such diversion has been noticed. In the case of West Bengal, detailed information about the plan expenditure has not yet been received.

(c) A specific procedure regarding the diversion of funds from earmarked sectors/projects/schemes in the approved Annual Plans as also, for regulating shortfalls in overall Plan expenditure has been laid down by the Planning Commission. In the year end, adjustment proposals received from the States, these matters are taken care of.

### Strike in Public Sector Industries in Bangalore

530. SHRI T. R. SHAMANNA: Will the Minister of LABOUR be pleased to state:

(a) the total estimated loss due to eighty days strike by Public Sector Industries' workers in Bangalore; and